

MR. SPEAKER: The question is:

"That in pursuance of clause i(g) of paragraph 3 of the Ministry of Education Resolution No. F.16-10/44-E.III, dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the term ending on the 31st July, 1979, subject to the other provisions of the said Resolution."

The motion was adopted.

(iv) COUNCIL OF THE INDIAN INSTITUTE OF SCIENCE, BANGALORE

DR. PRATAP CHANDRA CHUNDER: I beg to move:

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the term ending on the 31st December, 1977."

MR. SPEAKER: The question is:

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the term ending on the 31st December, 1977."

The motion was adopted.

(v) GENERAL COUNCIL OF INDIAN SCHOOL OF MINES, DHANBAD

DR. PRATAP CHANDRA CHUNDER: I beg to move:

"That in pursuance of the provisions contained in rules 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, for the term ending on the 15th August, 1979, subject to the other provisions of the said Rules and Regulations."

MR. SPEAKER: The question is:

"That in pursuance of the provisions contained in rule 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, for the term ending on the 15th August, 1979, subject to the other provisions of the said Rules and Regulations."

The motion was adopted.

Some hon. Members rose—

MR. SPEAKER: Now, I would like to have the cooperation of the House. There are three or four notices before me. The Members give me some paper, some notice, something at 10.30 a.m. or 10.00 a.m. or even 9.30 a.m. and they want to raise it in the House today. What I say is that we have already spent 1 hour and 10 minutes on the Short Notice Question and the Calling Attention. We are discussing the demands for grants. We have taken away that much time. If you want to take away another hour or so

on these things, to that extent, the time on the demands will be taken away. You want to raise certain matters immediately today. There will be a speech made, a controversy raised and all that. It will take away some more time.

For instance, Mr. Lakkappa and Mr. Vayalar Ravi have given something to say that the Finance Minister has done something wrong and they want a statement from the Finance Minister. I have to go into it. I have to take the opinion of the Finance Minister also and find out whether he has done anything wrong. Then only I can permit it. I have told the hon. Members that I will discuss it in the Business Advisory Committee with the leaders of the Opposition and, if possible, try to do something about it. If you do that, it will proceed in a regular way.

Then, Mr. Jyotirmoy Bosu comes and tells me something about the Health Minister, about some irregularity or some wrong statement made by the Health Minister. He is not here. I have to mention it to him and find out whether there is any mistake made. Then only I can permit it.

SHRIMATI PARVATHI KRISHNAN: Do I understand that Mr. Jyotirmoy Bosu wants to raise something to be answered by Mr. Raj Narain?

MR. SPEAKER: Yes

SHRIMATI PARVATHI KRISHNAN: That will be the day when we have it.

MR. SPEAKER: I think so! The other hon. Members also may appeal to him.

We have already taken 1 hour and 15 minutes. I have already given so much time for the Short Notice Question and the Calling Attention. If you want to take further time on these things, I may tell you that, ultimately, you are the loser, the whole House is

the loser. You will lose more demands. You can go on arguing and spend another hour. I don't mind. But you will be the loser.

13.14 hrs.

DEMANDS FOR GRANTS, 1977-78—
contd.—

MINISTRY OF COMMERCE AND MINISTRY OF CIVIL SUPPLIES AND COOPERATION—
contd.

MR. SPEAKER: Now, we take up further discussion on the Demands for Grants of the Ministry of Commerce and Ministry of Civil Supplies and Cooperation.

Mr. Krishnappa wanted 2 more hours for this. I have no objection. To that extent, it will cut into other demands. For this, I concede. But in the Business Advisory Committee, you decide the time.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): We have no objection.

MR. SPEAKER: He will have no objection. If the same demand is discussed for 10 days, other demands will be guillotined. The whole House will be the sufferer. So far as this is concerned, I allow it. But next time, when we meet tomorrow or the day after in the Business Advisory Committee, we shall fix the time so that other demands may not suffer.

You want 2 hours more on this. We have got a balance of 1½ hours. So, it comes to 3½ hours. The Minister may reply at 5 O' Clock and take an hour. We will finish it today. Tomorrow we will take up the next demand. This is final. It will continue till 5 O' Clock and the Minister will reply at 5 O' Clock.

Shrimati Parvathi Krishnan to continue her speech.